

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/MP/2021 along with IA Nos. 34/2022, 2/2023 & 75/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Petitioner : Sasan Power Limited (SPL).

Respondent : MP Power Management Company Limited (MPPMCL) and Ors.

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, SPL
Shri Harsh Vardhan, Advocate, SPL
Shri Adarsh Singh, Advocate, SPL
Shri Harpreet Walia, SPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Ms. Shraddha Deshmukh, Advocate, Rajasthan Discoms
Shri Sanchit Singh, Advocate, Rajasthan Discoms
Shri Sarthak Gupta, Advocate, Rajasthan Discoms
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL
Shri Ankit Kumar Sinha, Advocate, BRPL
Shri Shubham Arya, Advocate, HPPC & PSPCL
Ms. Reeha Singh, Advocate, HPPC & PSPCL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned senior counsel & learned counsel for the Respondents made detailed submissions and concluded their respective arguments, including on the maintainability of the IA No. 75/2025, moved by the Petitioner seeking amendment of the Petition.

2. Considering their submissions, the Commission found it appropriate to first decide on the maintainability of the IA No. 75/2025 and, accordingly, reserved the order therein.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

